

**FORM A**  
**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF M/s CONNEXIONS RETAILS STORES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor <b>CONNEXIONS RETAILS STORES PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate Debtor 2 <sup>ND</sup> MAY 2011
3.	Authority Under Which Corporate Debtor is Incorporated / Registered Registrar of Companies, Chennai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor U74900TN2011PTC080403
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor 120, NATESAN NAGAR III MAIN ROAD VIRUGAMBAKKAM CHENNAI TN 600092 IN
6.	Insolvency Commencement Date in Respect of Corporate Debtor As per order of NCLT dated March 27, 2019 in Company Petition no. CP/1414/IB/2018
7.	Estimated Date of Closure of Insolvency Resolution Process September 23, 2019 (180 days from the Insolvency Commencement Date is March 27, 2019)
8.	Name, Address, Email Address and the Registration Number of the Interim Resolution Professional (IRP) A) NAME: MADHU DESIKAN Address: 1 / 4 VIJAY LAXMI APARTMENT BALASUBRAMANIAM STREET, MYLAPORE, CHENNAI 60004 B) Registration No. IBBI/IPA-001/IP-P00579/2017-18/11021 C) EMAIL: <a href="mailto:desikanmadhu@hotmail.com">desikanmadhu@hotmail.com</a>
9.	Last Date for submission of Claims April 10,2019 Date of appointment of IRP is March 27, 2019; date on which copy of order of NCLT, Chennai in CP/1414/IB/2018

Notice is hereby given that the National Company Law Tribunal, Chennai Bench had ordered the commencement of a Corporate Insolvency Resolution Process against M/s CONNEXIONS RETAILS STORES PRIVATE LIMITED on 5.3.2019. The Creditors of M/s CONNEXIONS RETAILS STORES PRIVATE LIMITED are hereby called upon to submit proof of their claims on or before April 10, 2019 to the Interim Resolution Professional at the address mentioned against Item 8

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit proof of claims, by posts or electronic means

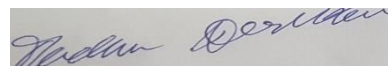
The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

The proof of claims is to be submitted by way of the following specified forms:

- Form B – for claims by operational creditors
- Form C – for claims by financial creditors
- Form D – for claims by workman and employees
- Form E – for claims by Authorized representatives of workman and employees
- Form F – for claims by creditors (other than financial and operation Creditors)

In order to get a copy of the form, you may download the above-mentioned forms in the website [www.ibbi.gov.in](http://www.ibbi.gov.in) and Insolvency and Bankruptcy Board of India (Insolvency resolution Process for Corporate Persons) Regulations, 2016.

Submission of False or misleading proof of claims shall attract penalties



**CA. MADHU DESIKAN**  
**INTERIM RESOLUTION PROFESSIONAL**

**Date: March 28,2019**